

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4991

TO BE ANSWERED ON DECEMBER 16, 2016/ AGRAHAYANA 25, 1938 (SAKA)

IMPORT OF HMS-I AND HMS-II

4991: **SHRIMATI KAMLA DEVI PAATLE:**

Will the Minister of **FINANCE** be pleased to state:

- (a) whether the Government allows the import of Heavy Melting Scrap-I (HMS-I) and Heavy Melting Scrap-II (HMS-II);
- (b) if so, the details thereof;
- (c) the names of the States given permission to import HMS-I and HMS-II as on date and the criteria fixed for giving permission;
- (d) whether a number of States including Chhattisgarh have not been given permission due to security reasons thereby rendering steel industry in such States becoming uncompetitive; and
- (e) if so, the details thereof and the corrective steps taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ARJUN RAM MEGHWAL)

(a) to (c) The import of any form of metallic waste, scrap is governed by Para 2.54 of the Handbook of Procedures issued by DGFT. The import of HMS-I and HMS-II in shredded form is freely permitted from all the ports subject to furnishing of pre-shipment inspection certificate from any of the Inspection & Certification agencies given in Appendix- 2G specifying the radiation level of the consignment and a copy of the contract with the exporter stipulating that the consignment does not contain any radioactive contaminated material. The import of un-shredded HMS-I and HMS-II is allowed from the existing designated sea ports namely Chennai, Cochin, Ennore, JNPT, Kandla, Mormugao, Mumbai, New Mangalore, Paradip, Tuticorin, Vishakhapatnam, Pipava, Mundra and Kolkata, subject to guidelines issued by the Director General of Foreign Trade under Public Notice No. 38/2015-2020 dated 06.10.2016 followed by a Corrigendum by way of a Public Notice No.40/2015-2020 dated 25.10.2016

The existing designated sea ports namely Chennai, Cochin, Ennore, JNPT, Kandla, Mormugao, Mumbai, New Mangalore, Paradip, Tuticorin, Vishakhapatnam, Pipava, Mundra and Kolkata will be allowed to import un-shredded scrap till 31st March, 2017 by which time they are required to install and operationalize Radiation Portal Monitors and Container Scanner.

(d) & (e) As per the revised procedure governing import of un-shredded scrap, any Inland Container Depot (ICD) can handle clearance of un-shredded metallic scrap provided the same passes through any of the designated sea ports as mentioned above or any new ports to be notified/designated from time to time where Radiation Portal Monitors and Container scanners are in operation and the consignment is subjected to risk based scanning/ monitoring as per the protocol laid down by Customs. All such import consignments shall be subject to pre-inspection certificate from the country of origin.

Hence, ICDs in the States, including Chhattisgarh, are not required to be separately notified for import of un – shredded metallic scrap.